



The Andhra Pradesh Universities Acts (Amendment) Act, 2011

Act 3 of 2011

Keyword(s):
Universities, Search Committee, Chancellor

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THE ANDHRA PRADESH GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 3] HYDERABAD, THURSDAY, JANUARY 6, 2011.

**ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS Etc.**

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 5th January, 2011 and the said assent is hereby first published on the 6th January, 2011 in the Andhra Pradesh Gazette for general information:-

ACT No. 3 OF 2011.

**AN ACT FURTHER TO AMEND Dr. BR. AMBEDKAR
OPEN UNIVERSITY ACT, 1982, SRI PADMAVATHI
MAHILA VISWA VIDYALAYAM (WOMEN'S
UNIVERSITY) ACT, 1983, SRI POTTI SREERAMULU
TELUGU UNIVERSITY ACT, 1985, THE ANDHRA
PRADESH UNIVERSITIES ACT, 1991, THE
DRAVIDIAN UNIVERSITY ACT, 1997, JAWAHARLAL
NEHRU TECHNOLOGICAL UNIVERSITIES ACT,
2008 AND JAWAHARLAL NEHRU ARCHITECTURE
AND FINE ARTS UNIVERSITY ACT, 2008.**

A. 287-1

[1]

2 ANDHRA PRADESH GAZETTE EXTRAORDINARY [Part IV-B

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty first year of the Republic of India, as follows:—

Short title and commencement.

1. (1) This Act may be called the Andhra Pradesh Universities Acts (Amendment) Act, 2011.

(2) It shall be deemed to have come into force on and from the 26th October, 2010.

Amendment of Act 11 of 1982.

2. In Dr. B.R. Ambedkar Open University Act, 1982, in section 10, in sub-section (1), after item (iii), for the existing paragraph, the following shall be substituted, namely:—

“The search committee shall submit a panel of three persons to the Government in alphabetical order and the Government shall forward the said panel to the Chancellor, who shall appoint the Vice-Chancellor, from out of the said panel.”.

Amendment of Act 16 of 1983.

3. In Sri Padmavathi Mahila Viswa Vidyalayam (Women’s University) Act, 1983, in section 10, in sub-section (1), after item (iii), for the existing paragraph, the following shall be substituted, namely:—

“The search committee shall submit a panel of three women to the Government in alphabetical order and the Government shall forward the said panel to the Chancellor, who shall appoint Vice-Chancellor, from out of the said panel.”.

Amendment of Act 27 of 1985.

4. In Sri Potti Sreeramulu Telugu University Act, 1985, in section 10, in sub-section (1), after item (iii), for the existing paragraph, the following shall be substituted, namely:—

“The search committee shall submit a panel of three persons to the Government in alphabetical order and the

Government shall forward the said panel to the Chancellor, who shall appoint the Vice-Chancellor, from out of the said panel.”.

5. In the Andhra Pradesh Universities Act, 1991, in section 11, in sub-section (1), after item (iii), for the existing paragraph, the following shall be substituted, namely:— **Amendment of Act 4 of 1991.**

“The search committee shall submit a panel of three persons to the Government in alphabetical order and the Government shall forward the said panel to the Chancellor, who shall appoint Vice-Chancellor, from out of the said panel.”.

6. In the Dravidian University Act, 1997, in section 11, in sub-section (1), after item (iii), for the existing paragraph, the following shall be substituted, namely:— **Amendment of Act 17 of 1997.**

“The search committee shall submit a panel of three persons to the Government in alphabetical order and the Government shall forward the said panel to the Chancellor, who shall appoint the Vice-Chancellor, from out of the said panel.”.

7. In Jawaharlal Nehru Technological Universities Act, 2008, in the Schedule-I, under the heading “Officers of the University” in clause 1, in sub-clause (1), after item (iii), for the existing paragraph the following shall be substituted, namely:— **Amendment of Act 30 of 2008.**

“The search committee shall submit a panel of three persons to the Government in alphabetical order and the Government shall forward the said panel to the Chancellor, who shall appoint the Vice-Chancellor, from out of the said panel.”.

4 ANDHRA PRADESH GAZETTE EXTRAORDINARY [Part IV-B

**Amend-
ment of
Act 31 of
2008.** 8. In Jawaherlal Nehru Architecture and Fine Arts University Act, 2008, in the Schedule, under the heading “Officers of the University” in clause 1, in sub-caluse (1), after item (iii), for the existing paragraph the following shall be substituted, namely:–

“The search committee shall submit a panel of three persons to the Government in alphabetical order and the Government shall forward the said panel to the Chancellor, who shall appoint the Vice-Chancellor, from out of the said panel.”.

**Repeal of
Ordinance
11 of
2010.** 9. The Andhra Pradesh Universities Acts (Amendment) Ordinance, 2010 is hereby repealed.

A. SHANKAR NARAYANA,
Secretary to Government,
Legislative Affairs & Justice,
Law Department.